

COMMITTEE ON PRIVATE MEMBERS

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

FIFTEENTH REPORT

(Presented on 25.7.2001)

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifteenth Report.

1. The Committee met on 24 July, 2001 for examination of the five Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

1. The Constitution (Amendment) Bill, 2001
(Amendment of First Schedule) by

Shri Hannan Mollah, M.P.

The Bill seeks to amend the Constitution with a view to changing the nomenclature of the State of West Bengal to Bangla.

2. The Constitution (Amendment) Bill, 2001
(Amendment of article 103, etc.) by

Shri Hannan Mollah, M.P.

The Bill seeks to amend the Constitution with a view to providing that the power to decide questions as to disqualification on ground of defection should be vested in the President to be exercised with the advice of Election Commission as in case of other disqualifications. The Bill further seeks to amend the Tenth Schedule to do away with the concept of Split and Merger and also omitting the provisions which bar jurisdiction of courts in respect of cases relating to defection.

3. The Constitution (Amendment) Bill, 2001

(Amendment of article 316) by
Shri H.G. Ramulu, M.P.

The Bill seeks to amend the Constitution with a view to reducing the term of office of a member of Public Service Commission from six years to three years and to reducing the age limit from sixty-five years to sixty-two years in case of retirement of a member of Union Public Service Commission.

4. The Constitution (Amendment) Bill, 2001

(Insertion of new article 21A) by
Shri G.S. Basavaraj, M.P.

The Bill seeks to amend the Constitution with a view to providing that each family shall have the right to a dwelling unit.

5. The Constitution (Amendment) Bill, 2001

(Amendment of article 85, etc.) by
Shri Pawan Kumar Bansal, M.P.

The Bill seeks to amend the Constitution with a view to fixing a minimum number of sittings of both Houses of Parliament and Legislatures of States/Union territories.

Recommendations

The Committee recommend that Sarvashri Hannan Mollah, H.G. Ramulu, G.S. Basavaraj and Pawan Kumar Bansal, be permitted to move for leave to introduce their Constitution (Amendment) Bills.

P.M. Sayeed,

Chairman, Committee on Private Members Bills and Resolutions.

NEW DELHI;

25 July 2001 (3 Sravana 1923 (Saka))